

ITEM NO.35

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28287-28288/2019

(Arising out of impugned final judgment and order dated 30-04-2019 in FA No. 836/1988 30-04-2019 in FA No. 1124/2003 passed by the High Court Of Judicature At Allahabad)

ANEK SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(I.R. and IA No.183947/2019-EXEMPTION FROM FILING O.T. and IA No.183946/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. S.P. Singh, Sr. Adv.
Mr. Rahul Singh, Adv.
Mr. K.sita Rama Rao, Adv.
Mr. Rohan Chaudhary, Adv.
Mr. Shree Pal Singh, AOR
Mr. Ashish Pratap Singh, Adv.

For Respondent(s)

Ms. Sakshi Kakkar, AOR
Ms. Simran Gill
Ms. Snehlata Mishra, Adv.
Mr. Shakti Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list these matters after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)